



## **The Assam Official Language Act, 1960**

Act No. 33 of 1960

Amendments appended: 11 of 2021, 34 of 2024

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The 17th December 1960

**No. L.J.L. 35/60.**—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

**Received the assent of the Governor on the 17th December 1960**

**ASSAM ACT No. XXXIII OF 1960**

**THE ASSAM OFFICIAL LANGUAGE ACT, 1960**

(As passed by the Assembly)

[Published in the *Assam Gazette*, Extraordinary, dated the 19th December 1960]

*An*  
*Act*  
*to declare the Official Language of the State of Assam.*

**Preamble.**

Whereas Article 345 of the Constitution provides that the Legislature of a State may by law adopt any one or more of the languages in use in the State as the language to be used for official purposes of the State and for matters hereinafter appearing;

It is hereby enacted in the Eleventh Year of the Republic of India, as follows:—

**Short title,  
extent and  
commencement.**

1. (1) This Act may be called the Assam Official Language Act, 1960.

(2) It extends to the whole of the State of Assam.

(3) It shall come into force on such date as the State Government may, by notification, in the official Gazette, appoint and different dates may be appointed for different official purposes and for different parts of the State of Assam:

Provided that the date or dates appointed by the State Government in respect of any of the parts of the State of Assam shall not be later than five years from the date the assent to this Act is first published in the official Gazette.

**Definitions.** 2. In this Act, unless there is anything repugnant in the subject or context:—

(a) "Autonomous District" means an area deemed as such under paragraph 1(1) of the Sixth Schedule to the Constitution of India.

(b) "Autonomous Region" means an area deemed as such under paragraph 1(2) of the Sixth Schedule to the Constitution of India.

(c) "District Council" means a District Council constituted under paragraph 2 of the Sixth Schedule to the Constitution of India.

(d) "Mohkuma Parishad" means a Mohkuma Parishad established under the Assam Panchayat Act, 1959. Assam  
XXIV  
1959.

(e) "Municipal Board" means a Municipal Board established under the Assam Municipal Act, 1956 and shall include Town Committees established under the said Act. Assam  
XV of 1956.

(f) "Prescribed" means prescribed by rules made under this Act.

(g) "Regional Council" means a Regional Council constituted under paragraph 2 of the Sixth Schedule to the Constitution of India.

**Official language for  
official purposes  
of the  
State of  
Assam.**

3. Without prejudice to the provisions of Articles 346 and 347 of the Constitution of India and subject as hereinafter provided, Assamese shall be used for all or any of the official purposes of the State of Assam:

Provided that the English language, so long as the use thereof is permissible under Article 343 of the Constitution of India, and thereafter Hindi in place of English, shall also be used for such official purposes of the Secretariat and the offices of the Heads of the Departments of the State Government and in such manner as may be prescribed;

Provided further that,—

- (a) all Ordinances promulgated under Article 213 of the Constitution of India;
- (b) all Acts passed by the State Legislature;
- (c) all Bills to be introduced or amendments thereto to be moved in the State Legislature; and
- (d) all Orders, Regulations, Rules and Bye-laws issued by the State Government under the Constitution of India or any law made by Parliament or the Legislature of the State

shall be published in the official Gazette in the Assamese language.

**Safeguard of language in the Autonomous Region** 4. Notwithstanding anything in Section 3, only languages which are in use immediately before the commencement of this Act shall continue to be used for administrative and other official purposes upto and including the level of the Autonomous Region and in the or the Autonomous District, as the case may be, until the Regional Autonomous Council or the District Council in respect of the Autonomous Region or the Autonomous District, as the case may be, by a majority of not less than two-thirds of the members present and voting decide in favour of adoption of any other language for any of the administrative or official purposes within that region or district.

**Safeguard of Bengali language in the district of Cachar** 5. Notwithstanding anything in Section 3, the Bengali language shall be used for administrative and other official purposes upto and including the district level in the district of Cachar until a joint meeting by a majority of not less than two-thirds of the members present and voting decide in favour of adoption of the official language for use in the district for the aforesaid purposes.

**The use of English as official language in respect of examination held by the Assam Public Service Commission** 6. Notwithstanding anything in Section 3, any examination held by the Assam Public Service Commission which immediately before the commencement of this Act used to be conducted in the English language shall continue to be so conducted till such time as the use thereof is permissible under clause (2) of Article 343 of the Constitution of India:

the Assam Public Service Commission.

Provided that a candidate shall have the right to choose the language in use in the State of Assam, which was the medium of his University examination.

**Rights of the  
various ling-  
uistic group.**

7. Subject to the provision of this Act, the State Government may by notification issued from time to time, direct the use of the language as may be specified in the notification and in such parts of the State of Assam as may be specified therein :

Provided that—

- (a) the rights of the various linguistic groups in respect of medium of instruction in educational institutions as laid down in the Constitution of India shall not be affected;
- (b) the State shall not, in granting aid to educational and cultural institutions, discriminate against any such institutions on grounds of language;
- (c) the rights to appointments in the Assam Public Services and to contracts and other avocations shall be maintained without discrimination on the ground of language; and
- (d) in regard to noting in the offices in the region or district if any member of the staff is unable to note in any of the district language, the use of English shall be permitted by the Heads of Departments so long as the use thereof is permissible under Article 343 of the Constitution of India.

**Powers to  
make rules.** 8. The State Government shall have the power to make rules for carrying out the purposes of this Act.

B. C. BARUA,  
Secy. to the Govt. of Assam, Law Deptt.



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্রাপ্ত কৰ্ত্তৃত্বৰ দ্বাৰা প্রকাশিত

PUBLISHED BY THE AUTHORITY

নং 70 দিশপুৰ, শনিবাৰ, 30 জানুৱাৰী, 2021, 10 মাঘ, 1942 (শক)

No. 70 Dispur, Saturday, 30th January, 2021, 10th Magha, 1942 (S. E.)

GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

## NOTIFICATION

The 30th January, 2021

**No. LGL.132/2020/12.**— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 27th January, 2021 is hereby published for general information.

## ASSAM ACT NO. XI OF 2021

(Received the assent of the Governor on 27th January, 2021)

## THE ASSAM OFFICIAL LANGUAGE (AMENDMENT) ACT, 2020

**AN  
ACT**

further to amend the Assam Official Language Act, 1960.

**Preamble**

Whereas, it is expedient further to amend the Assam Official Language Act, 1960, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act  
No. XXXIII  
of 1960

It is hereby enacted in the Seventy-first Year of the Republic of India, as follows :-

**Short title,  
extent and  
commencement**

1. (1) This Act may be called the Assam Official Language (Amendment) Act, 2020.
- (2) It shall have the like extent as the principal Act.
- (3) It shall be deemed to have come into force on the 15<sup>th</sup> day of December, 2020, the date on which the Assam Official Language (Amendment) Ordinance, 2020, came into force.

Assam  
Ordinance  
No. IX of  
2020

**Substitution of  
section 5A**

2. In the principal Act, for section 5A, the following shall be substituted, namely :-

“5A. Without prejudice to the provisions contained in section 3, the Bodo Language in Devanagri Script shall be used as an Associate Official Language for all or any of the Official purposes of the State of Assam as are specified in the Schedule.”

**Repeal and  
savings**

3. (1) The Assam Official Language (Amendment) Ordinance, 2020, is hereby repealed.
- (2) Notwithstanding such repeal anything done or any action taken under the Ordinance, so repealed, before the date of commencement of this Act, shall be deemed to have been done or taken under the corresponding provisions of this Act.

Assam  
Ordinance  
No. IX of  
2020

S. M. BUZAR BARUAH,  
Commissioner & Secretary to the Government of Assam,  
Legislative Department, Dispur, Guwahati-6.



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্রাপ্ত কর্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 664 দিশপুৰ, শনিবাৰ, 16 নবেম্বৰ, 2024, 25 কাতি, 1946 (শক)

No. 664 Dispur, Saturday, 16th November, 2024, 25th Kartika, 1946 (S. E.)

GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 14th November, 2024

**No. LGL.19/2024/10.**— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 11th November, 2024 is hereby published for general information.

## ASSAM ACT NO. XXXIV OF 2024

(Received the assent of the Hon'ble Governor on 11th November, 2024)

THE ASSAM OFFICIAL LANGUAGE  
(AMENDMENT) ACT, 2024

# AN

## ACT

further to amend the Assam Official Language Act, 1960.

**Preamble**

Whereas, it is expedient further to amend the Assam Official Language Act, 1960, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

**Act No.  
XXXIII  
of 1960**

It is hereby enacted in the Seventy-fifth Year of the Republic of India, as follows: -

**Short title,  
extent and  
commencement**

1. (1) This Act may be called the Assam Official Language (Amendment) Act, 2024.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force on such date and in such areas as the State Government may, by notification in the Official Gazette, appoint in this behalf.

**Insertion of  
new section 5B**

2. In the principal Act, after section 5 A, the following new section 5B shall be inserted, namely:

"5B. Without prejudice to the provisions contained in section 3, Manipuri Language shall be used as Associate Official Language for all or any of the Official purposes of the State of Assam as are specified in the Schedule-II in the Districts and Sub- divisions having substantial Manipuri population as may be declared by the State Government from time to time."

**Substitution of  
SCHEDULE**

3. In the principal Act, for the word "SCHEDULE" wherever it occurs the word, "SCHEDULE - I" shall be substituted.

**Insertion of new  
SCHEDULE - II**

4. In the principal Act, after the existing SCHEDULE, the following new SCHEDULE - II shall be inserted, namely:-

"SCHEDULE - II

(See section 5 B)

- (1) Manipuri language shall be used as an Associate Official Language in the four districts of the State namely, Cachar, Karimganj, Hailakandi and Hojai.
- (2) Entertaining applications in Manipuri presented by members of the public.
- (3) Receiving documents in Manipuri presented for registration with English copy as long as the use thereof is permissible for the official purposes of the Union under any law made by the Parliament in this behalf and thereafter Hindi in place of English or Assamese copy thereof.
- (4) Publication of :-
  - (i) all acts passed by the State Legislature in Manipuri ;
  - (ii) all Orders, Regulations, Rules and Bye-laws issued by the state Government under the constitution of India or any law made by parliament or the Legislature of the State in Manipuri.
- (5) Publication of Government advertisements in Manipuri."

**GEETANJALI DAS SAIKIA,**  
Secretary to the Government of Assam,  
Legislative Department, Dispur, Guwahati-6.